

CWP-PIL-100-2020

-1- 2023:PHHC:045326-DB

**IN THE HIGH COURT OF PUNJAB AND HARYANA AT  
CHANDIGARH**

(211)

CWP-PIL-100-2020

Date of decision: - 27.03.2023

**Pardhuman Garg**

...Petitioner

Versus

**Bar Council of India and another**

.....Respondents

**CORAM: HON'BLE MR.JUSTICE RAVI SHANKER JHA, CHIEF JUSTICE  
HON'BLE MR. JUSTICE VIKAS BAHL, JUDGE**

**Present:-** Mr. Chahit Bansal, Advocate  
and Mr. Naveen Nehra, Advocate  
for Mr. Pardhuman Garg (petitioner).

Mr. Ravish Bansal, Advocate  
for respondent No.1.

Mr. R.K. Hooda, Advocate  
for respondent No.2.

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**RAVI SHANKER JHA, CHIEF JUSTICE (ORAL)**

In this petition, the petitioner has challenged the enrollment fee which charged by the Bar Council of Punjab and Haryana High Court on the ground that it is exorbitant.

Learned counsel appearing for the parties submit that this issue came into consideration before the Supreme Court in *Bar Council of India Vs. Bonnie Foi Law College and others, 2023 LiveLaw (SC) 96* and has issued directions to the Bar Council of India to look into the disparity in charge of enrollment fee by various State Bar Councils and to come up with a uniform pattern as well as to ensure that the fee does not

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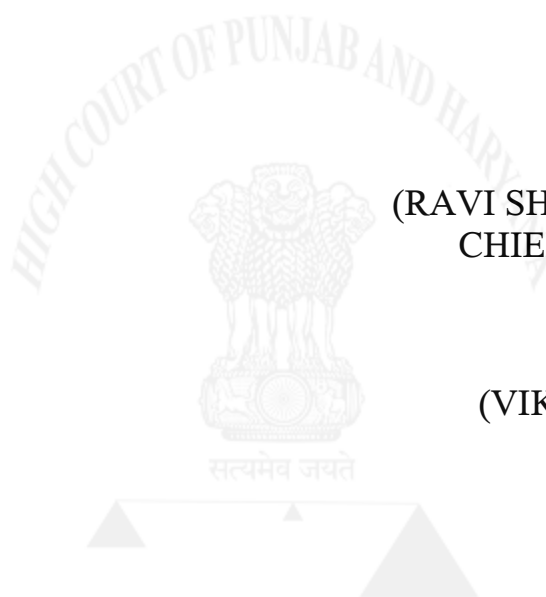
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become oppressive.

Learned counsel appearing for respondents No.1 and 2 have submitted that they would be taking up the necessary steps pursuant to the directions of the Supreme Court and appropriate decision in the matter shall be taken expeditiously and in view of the judgment of Supreme Court in *Bar Council of India (supra)*.

Taking the statement made by learned counsel for the respondents on record, the present writ petition is disposed of in terms thereof.

27.03.2023  
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(RAVI SHANKER JHA)  
CHIEF JUSTICE

(VIKAS BAHL)  
JUDGE